

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:3645

ANSWERED ON:15.12.2011

DIRECTIONS TO ONGC

Choudhary Shri Harish; Vasava Shri Mansukhbhai D.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Hon'ble Supreme Court has given any directions regarding the workers of Oil and Natural Gas Corporation(ONGC):
- (b) if so, the details thereof;
- (c) whether ONGC has not complied with these directions till date;
- (d) if so, the reasons therefor; and
- (e) the reaction of the Government thereto

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. Singh)

(a) and (b): The Hon'ble Supreme Court has passed directions regarding Oil and Natural Gas Corporation (ONGC) workers in the following two cases:

(i) In ONGC vs. Engineering Mazdoor Sangh-C.A. 6607 of 2005, the Hon'ble Supreme Court vide Order dated 20.11.2006 upheld the Order passed by the Industrial Tribunal dated 06.06.1994 whereby Tribunal had directed ONGC that, as and when vacancy to the regular posts arise, ONGC shall regularize the workmen provided that they satisfy the prescribed educational qualifications and for each 240 days of work put in by each workman, the ONGC shall give him age relaxation of one year. Hon'ble Supreme Court further directed that till such time they are absorbed against regular vacancies in the concerned category no recruitment from outside will be made. The Order of Hon'ble Supreme Court was further clarified vide Order dated 08.02.2008 given in IA No.10 of 2007, indicating as far as 153 workmen are concerned, the eligibility criteria in their cases would be as was existing on the date of Tribunal Judgment dated 06.06.1994.

(ii) In General Manager, ONGC Silchar vs. ONGC Contractual Workers Union & Others (C.A. No.4755 of 2001), the Hon'ble Supreme Court vide Order dated 16.05.2008, dismissed the Appeal filed by ONGC against the Guwahati High Court Division Bench Order dated 24.12.1999 and upheld the award of CGIT, Guwahati (dated 11.07.1994) wherein the Tribunal held that the concerned workmen are entitled to regularization in their respective posts as per clause (2) of the certified standing order of the contingent employee of ONGC and directed that services of all concerned workers be regularized by ONGC, phase wise if not possible at a time with pay and other allowance paid to regular employees.

(c) ONGC has been complying with the directives of Supreme Court while undertaking recruitment exercises in the respective regions.

(d) and (e): Do not arise in view of (c) above.